

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/1157/2021 C.P. (IB)/2729(MB)2019

IN THE MATTER OF

Punjab National Bank	... Petitioner
Vs	
Dream Merchant Content Private Limited	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Prakhar Tandon (PH)

For the Respondent: Adv. Prerak Talati (R1&R2) (PH)

ORDER

IA 1157 of 2021- None appeared for Respondent Nos. 3 to 6 despite service. Hence they are proceeded *ex-parte*. The right to file reply stands forfeited. Adjourned to **11.12.2023** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/